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* IN THE HIGH COURT OF DELHI AT NEW DELHI

(68) MAT.APP.(F.C.) 135/2024

SUNAINA RAO KOMMINENIAppellant

Through: Ms. Charu Dalal, Mr.

Choudhary Amit Bassoya &

Ms. Simran Johar, Advs.

versus

ABHIRAM BALUSURespondent

Through: Mr. Prabhjit Jauhar, Mr.

Aadarsh Kothari, Advs.

(69)+ W.P.(CRL) 912/2023 & CRL.M.A. 8240/2023, CRL.M.A. 21862/2023, CRL.M.A. 35408/2023, CRL.M.A. 12885/2024,

CRL.M.A. 14772/2025 ABHIRAM BALUSU

....Petitioner

Through: Mr. Prabhjit Jauhar, Mr.

Aadarsh Kothari & Ms. Sahej

Kataria, Advs.

versus

STATE (GOVT. OF N.C.T. OF DELHI) & ORS.

....Respondents

Through: Mr. Rinku Garg, Mr. MK

Kunal Narang, Mr. Manik Rai Bhalla, Mr. Prashant Dahiya & Mr. Jitender Singh, Advs. for

R4.

Ms. Charu Dalal, Mr. Choudhary Amit Bassoya & Ms. Simran Johar, Advs. for R2

& 3.

CORAM:

HON'BLE MR. JUSTICE NAVIN CHAWLA HON'BLE MS. JUSTICE RENU BHATNAGAR

> ORDER 13.05.2025

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- 4. Arguments heard.
- 5. Judgment reserved.
- 6. The learned counsels for the parties are permitted file a brief synopsis of their submissions latest by 15th May, 2025.

NAVIN CHAWLA, J

RENU BHATNAGAR, J

MAY 13, 2025/pr/kz

Click here to check corrigendum, if any